

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 255/MP/2025 along with I.A No. 13/2025**

- Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges dated 02.12.2024 and 01.01.2025, raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (Interlocutory application for interim reliefs)
- Petitioners : ReNew Solar Power Pvt. Ltd. (RSPPL) and Anr.
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **19.2.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Vishrov Mukherjee, Advocate, RSPPL & RSRPL  
Shri Girik Bhalla, Advocate, RSPPL & RSRPL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Pallavi Saigal, Advocate, CTUIL  
Shri Rishabh Saxena, Advocate, CTUIL  
Shri Hari Babu Vakada, CTUIL  
Shri Yogeshwar, CTUIL  
Shri Siddharth Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioners submitted that the issues raised in the present Petition pertain to the 300 MW connectivity obtained at Gadag PS in Karnataka and the transmission/ bilateral charges raised by the Respondent, CTUIL being contrary to the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022. Learned counsel for the Petitioner prayed to issue notice to the parties.

2. Learned counsel for the Respondent, CTUIL, accepted the notice and sought liberty to file a reply in the matter.

3. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit. Issue notice to the Respondents subject to just exceptions.
- (b) The Respondents to file their respective replies within three weeks with a copy to the Petitioner, who may file its rejoinder(s), within two weeks thereafter.
- (c) The Respondent CTUIL to furnish the following information/clarification on an affidavit three two weeks:
  - (i) Confirm whether connectivity granted to the Petitioner is with ATS or without ATS. If the same is "with ATS," provide the details of the elements of ATS.
  - (ii) Under which provision of the Sharing Regulations, 2020, and for what quantum of the GNA, the bills for the transmission charges have been raised on the Petitioner.?
  - (iii) Details of the connectivity grantee at the Gadag substation on which bilateral bills have been raised in the following table:

Sr. No.	Name of the Connectivity grantee	Connectivity Quantum (MW)	GNA effective date	Elements for which bilateral bill has been raised	Billing period	Amount

- (iv) Date of completion of reconductoring work of Kolhapur (PG) (GIS)-Kolhapur 400kV D/c line as mentioned under the LTA intimation letter dated 3.8.2021 as Transmission System Strengthening Scheme in WR under ISTS.

4. The Petition, along with IA, will be listed for hearing on **29.4.2025**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**